

**GOVERNMENT OF MEGHALAYA
LAW (A) DEPARTMENT.**

NOTIFICATION.

Dated Shillong, the 1st November, 2017.

No. LJ (A) 13/2017/Pt./43– In exercise of powers conferred under sub-section (1) of Section 32 of the Protection of Children from Sexual Offences Act, 2012, the Governor of Meghalaya is pleased to appoint Shri Chanakya Chetry, Advocate as the Special Public Prosecutor for West Garo Hills, South Garo Hills and South West Garo Hills for the purpose of the aforesaid Act with immediate effect until further orders.

(S.K. Sangma)

Under Secretary to the Government of Meghalaya,
Law Department.

Memo No. LJ (A) 13/2017/Pt./43-A,

Dated Shillong, the 1st November, 2017.

Copy forwarded to: -

1. The Advocate General/Additional Advocate General, Meghalaya High Court.
2. The Deputy Commissioner, West Garo Hills District, Tura/Baghmara/Ampati.
3. The District & Sessions Judge, West Khasi Hills District, Tura.
4. The Superintendent of Police, Tura/Baghmara/Ampati.
5. The Chief Judicial Magistrate, West Garo Hills District, Tura.
6. The Public Prosecutor, Tura/ Baghmara/Ampati.
7. Shri Chanakya Chetry, Advocate, West Garo Hills District, Tura. Charge Report of assuming charge as Special Public Prosecutor may be sent to this Department and his contact No. should also be furnished.
8. The Secretary, Tura Bar Association.
9. The NIC of West Garo Hills, Tura.
10. The Treasury Officer, Tura.
11. Law (B) Department.
12. The D.E.O., Office of the Legal Remembrancer, Government of Meghalaya, Shillong for uploading the above notification in the official website of Law Department.
13. Guard file.

By order etc.,

Sangma

Under Secretary to the Government of Meghalaya,
Law Department.

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